

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1451 of 2019

IN THE MATTER OF:

Om Prakash Pandey

...Appellant

Versus

Bank of India & Anr.

...Respondents

Present:

For Appellant:

For Respondent: Ms. Medha Tandon and Ms. Seema Jangid, Advocates for Respondent No. 1.

O R D E R

06.02.2020 With reference to page No. 67 of the Appeal Paper Book, Learned counsel for the Appellant submits that the dues have been classified as 'Non-Performing Assets' (for short NPA) on 30th September, 2014. From the impugned order it emerges that default attributed to 'Corporate Debtor' occurred on 31st March, 2016 as the sole account is shown to have been classified as 'NPA' on 30th June, 2016.

Ms. Medha Tandon, Advocate appears on behalf of the Respondent No. 1 seeks and is allowed to file Reply Affidavit along with Vakalatnama within two weeks. Learned counsel for the Appellant to serve complete Paper Book on Respondent within two days. Rejoinder, if any, be filed within one week thereof.

Post the Appeal 'For Admission (After Notice)' on **2nd March, 2020.**

Cont.....

Appeal may be disposed of on the next date.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

RN/nn